

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.780 of 1991

DATE OF JUDGMENT: 23rd March 1993

BETWEEN:

1. Mr. V.Muralidhar
2. Mr. K.Seshagiri Rao
3. Mr. G.Radhakrishna Murthy

Applicants

AND

1. The Central Provident Fund Commissioner,  
New Delhi.
2. The Regional Provident Fund Commissioner,  
Andhra Pradesh,  
Hyderabad.

Respondents

APPEARANCE:

Mr. N.Ramamohan Rao, Counsel for the Applicant

Mr. Vilas V.Afzulpurkar, SC for PF for the Respondents

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri R.Balasubramanian, Member (Admn.)

contd....

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

This OA was filed praying for a direction to the respondents to redraw the final seniority list of Head Clerks strictly in terms of the Judgment rendered by this Tribunal in OA Nos. 490 and 491 of 1986 by taking into consideration only the actual number of promotions ordered to the category of Head Clerks between November 1982 and July 1983, ahead of the applicants herein, and on that basis assign appropriate seniority to the applicants in the category of Head Clerks.

2. The learned counsel for the respondents submitted on the basis of a letter dated 1.10.1992, vide Annexure A-1 in MA 1342/92 that the seniority list of the Head Clerks is going to be revised. Hence, we feel that it is not just and proper to express our views in regard to the various contentions raised in this OA. Suffice to observe that if the applicants are going to be aggrieved by the proposed revised list, they are free to move this Tribunal and that the promotions from 8.8.1991 i.e., the date of filing of this OA, have to be revised if there is necessity to revise in pursuance of the proposed revised seniority list. The OA is ordered accordingly. No costs.

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3. As the OA is disposed of, the MA Nos.1342/92 and 1343/92 filed in this OA have become infructuous and are accordingly dismissed.

(Dictated in the open Court).

*Mr*  
(V.NEELADRI RAO)  
Vice Chairman

*R.Balasubramanian*  
(R.BALASUBRAMANIAN)  
Member (Admn.)

Dated: 23rd March, 1993.

*5/3/93*  
Deputy Registrar (P)

To

1. The Central Provident Fund Commissioner, New Delhi.
2. The Regional Provident Fund Commissioner, A.P.Hyd.
3. One copy to Mr. N. Rammohan Rao, Advocate, CAT. Hyd.
4. One copy to Mr. Vilas Afzulpurkar, SC for P.F.CAT. Hyd.
5. One spare copy.

pvm

TYPED BY *85* COMPARED BY  
CHECKED BY *3* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :  
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JUDL)

DATED: 23-3-1993

ORDER/JUDGMENT

R.P./ G.P.M.A.No.

in

O.A.No. 780/91

T.A.No. (W.P.No )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

